

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3318 of 2021

- 1. Samir Ansari.  
2. Ali Hasan @ Ali Hussain.....**Petitioners**

Versus

The State of Jharkhand. ....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Mr. Shailendra Kumar Tiwari, Special P.P.

02/13-4-2021 Heard the parties.

The petitioners are accused in connection with Deoghar (Cyber) P.S. Case No. 73 of 2020.

The houses of the petitioners were raided by the police and Mobiles, SIMS, ATM Cards, Passbooks of various banks, Rs.50,000/- cash etc. were recovered from their possession. They were suspected to be involved in cyber crime. The petitioners are in custody since 5.11.2020. The petitioners do not have any criminal antecedent as stated in this application.

Regard being had to the above, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar (Cyber) P.S. Case No. 73 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioners.

(Rongon Mukhopadhyay, J)

*Rakesh/-*